

Demand for New Railway Lines

8810. SHRI B. V. NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) what is the total demand from various quarters for new rail lines as at present, in kilometres;

(b) what would be the total cost of constructing the same at present day prices; and

(c) what is the programme for construction of railway lines during the year 1975-76?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS: (SHRI BUTA SINGH): (a) Demands are received for construction of a very large number of new railway lines by the Ministry of Railways from various quarters and a comprehensive list of all these lines is not maintained.

(b) Does not arise.

(c) The following lines are expected to be completed in 1975-76:—

- (1) Jhanjharpur-Laukahabazar,
- (2) Pratapganj-Forbesganj (Restoration).
- (3) Tomagallu-Mudukulapenta.
- (4) Rail link to Haldia Port.
- (5) Cuttack-Paradeep rail link.
- (6) Guna-Maksi.
- (7) Sabarmati-Gandhinagar.

The work on the following lines will be in progress:—

- (1) Shahdara-Saharanpur BG line.
- (2) Rohtak-Bhiwani.
- (3) Tirunelveli - Trivandrum - Kanyakumari.
- (4) Diva-Bassein Road.
- (5) Wani-Chanaka.

(6) Mangalore-Hassan.

(7) Hasanpur-Sakri.

(8) BG rail links to Ramnagar and Kathgodam.

(9) Banspani-Jakhapura.

(10) Nadikude-Bibinagar.

(11) Howrah-Amta.

(12) Howrah-Sheakhala.

On some more lines, the residual work will be completed.

Reinstatement of substitutes of C&W and Loco Departments Dhanbad Division

8811. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) the procedures followed to serve the notice of removal orders of the Substitutes in Dhanbad Division particularly for those who acquired temporary status;

(b) total numbers of substitutes appointed during and after Rail strike in Carriage and Wagon and Loco Departments in Dhanbad Division; and

(c) the specific reason for not reinstating those removed Substitutes?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Substitutes who had acquired temporary status were removed from service under Rule 149 of the Indian Railway Establishment Code, Vol. I in the context of the strike in May, '74. They were given 14 days pay in lieu of notice period before their services were terminated.

(b) 297.

(c) The Appellate Authorities have already re-engaged some of the substitutes who had appealed against termination wherever considered justified on merits. Other appeals are still under consideration.